

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 33/2021 in Petition No. 65/MP/2021

Subject : Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking adjudication of dispute with NTPC Limited and Northern Regional Load Despatch Centre.

Petitioner : BSES Rajdhani Power Limited (BRPL)

Respondents : NTPC Limited (NTPC) and Anr.

Date of Hearing : 19/31.3.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Amit Kapur, Advocate, BYPL

Record of Proceedings

The matter was mentioned by the learned counsel for the Petitioner through video conferencing.

2. Learned counsel submitted that the Petitioner has filed IA No.33/2021 to restrain NTPC from taking any coercive actions including invocation of LC/ imposition of regulation of power supply from any NTPC station/ non-levy of LPSC on account of non-payment of the deemed generation/capacity charge pertaining to Stage-I of National Capital Thermal Power Station at Dadri after 30.11.2020 till the disposal of the present Petition and to rectify the errors that have crept in the Record of Proceedings for the hearing dated 19.3.2021 in Petitions No. 60/MP/2021 and 65/MP/2021.

3. After hearing the learned counsel for the Petitioner, the Commission directed to modify the Record for Proceedings for the hearing dated 19.3.2021 as under:

(a) Line 4 of paragraph 2(d) shall stand modified as under:

“approximately Rs. 33 crore (Rs. 30 crore for BRPL and Rs. 3 crore for BYPL)”

(b) Lines 3 and 4 of paragraph 5 shall stand modified as under:

“Including on IAs by 6.4.2021 with advance copy to the Petitioners, who may file their rejoinders, if any, by 7.4.2021.”



4. Except for the above, all other terms contained in the Record of Proceedings for the hearing dated 19.3.2021 in Petitions No. 60/MP/2021 and 65/MP/2021 shall remain unchanged.

5. The Petition No. 60/MP/2021 and Petition No. 65/MP/2021 along with the IAs shall be listed for hearing on 8.4.2021.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**